



# The Bihar Gazette

## EXTRA ORDINARY

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**24 VAISHAKH 1948 (S)**  
**(NO. PATNA 492) PATNA, THURSDAY, 14<sup>TH</sup> MAY 2026**

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PATNA HIGH COURT

Notification  
14<sup>th</sup> May 2026

ADDENDA AND CORRIGENDA TO  
THE CRIMINAL COURT RULES OF THE HIGH COURT OF  
JUDICATURE AT PATNA (VOLUME-I)

C.S. No. – 103

No. Adm. (Rules) Dept. (X-05-2016) 394(R).—The following amendments are made in the existing Criminal Court Rules of the High Court of Judicature at Patna (Volume- I) with immediate effect:-

1. The words “*Criminal Procedure Code*” or “the Code of Criminal Procedure” wherever appearing in the Criminal Court Rules of the High Court of Judicature at Patna is substituted with the words “*Bharatiya Nagarik Suraksha Sanhita*”.
2. The words “*Indian Penal Code*” wherever appearing in the Criminal Court Rules of the High Court of Judicature at Patna is substituted with the words “*Bharatiya Nyaya Sanhita*”.
3. The words “*Indian Evidence Act*” wherever appearing in the Criminal Court Rules of the High Court of Judicature at Patna is substituted with the words “*Bharatiya Sakshya Adhinyam*”.

4. The provisions of the Code of Criminal Procedure as mentioned in the Criminal Court Rules of the High Court of Judicature at Patna are substituted with the corresponding provisions of the Bharatiya Nagarik Suraksha Sanhita.
5. The provisions of the Indian Penal Code as mentioned in the Criminal Court Rules of the High Court of Judicature at Patna are substituted with the corresponding provisions of the Bharatiya Nyaya Sanhita.
6. The provisions of the Indian Evidence Act as mentioned in the Criminal Court Rules of the High Court of Judicature at Patna are substituted with the corresponding provisions of the Bharatiya Sakshya Adhinyam.

**By order of the Court,  
SHIV GOPAL MISHRA,  
*Registrar General.***

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